

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH

COURT III

12. I.A. 2613/2022

I.A. 2191/2022

I.A. 2188/2022

I.A. 2645/2022

I.A. 2629/2022

IN

C.P.(IB)-1067(MB)/2019

CORAM: SHRI H. V. SUBBA RAO, MEMBER (J)
SMT ANURADHA SANJAY BHATIA, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **11.11.2022**

NAME OF THE PARTIES: IDBI Bank Limited

V/S.

Osian's Connoisseurs of Art Private Limited

SECTION 7 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

I.A. 2613/2022

Mr. Bhanu Chopra, counsel appearing for the Resolution Professional is present through virtual hearing.

The above Application is filed by the Resolution Professional seeking approval from this Tribunal to exclude a period of 15 days from the overall CIRP w.e.f. 05.09.2022 to 19.09.2022.

The counsel appearing for the Resolution Professional submits that the COC member informed him that they would require some time to vote on the resolution plan. The Applicant informed the COC members that 270 days of the CIRP period was scheduled to end on 04.09.2022. However, keeping in view of the time constraint, the COC members gave its consent to the IRP/applicant to file the exclusion application.

After hearing the counsel appearing for the Resolution Professional, this bench feels that this is the fit case for allowing the above application.

Accordingly, the above application is **allowed** excluding the period of 15 days from the overall CIRP w.e.f. 05.09.2022 to end on 19.09.2022.

With the above observations and directions, the above application is **disposed of**.

I.A. 2191/2022 & I.A. 2188/2022

Registry as well as Applicants are directed to issue notice to the Respondent, intimating the Respondent regarding filing of the above Applications against them with further direction to the Respondent to file reply within two weeks from the date of receiving notice if petition copy is served and to appear either in person or through advocate before this Bench on the next date of hearing. The Applicants shall file service affidavit along with copy of notice sent to the Respondent, postal receipt, track report, email etc. at least two days before the next date of hearing.

Registry is also directed to make available the copy of the notice, postal receipt and track report/acknowledgement before this Bench on the next date of hearing.

I.A. 2629/2022

Adv. Vastala Kale appearing for the applicant and Resolution Mr. Bhanu Chopra, counsel appearing for Resolution Professional/Respondent are present through virtual hearing. Pleadings are completed in this application.

List this matter on **14.12.2022** for hearing.

Sd/-
ANURADHA SANJAY BHATIA
Member (Technical)
/RKS/

Sd/-
H. V. SUBBA RAO
Member (Judicial)